CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 241/91 in O.A. NO. 980/86

DECIDED ON: 13-04-1992

O. P. Srivastava

.. Petitioner

-Versus-

B. K. Singh

.. Respondent

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri P. N. Sharma, Counsel

For the Respondents - Shri R. M. Bagai, Counsel

ORDER (ORAL)

Hon'ble Nr. Justice V. S. Malimath, Chairman:-

The reply filed by the respondents makes it clear that they have made an order treating the period from 9.9.1981 to 31.5.1985 as on duty and for payment of allowances for the said period. The order further says that he shall be deemed to have been placed under suspension w.e.f. 31.5.1985 till 31.7.1989. These directions are consistent with the judgment of the Tribunal. We are, therefore, satisfied that the judgment has been complied with. These proceedings are accordingly dropped. No costs.

(P.C. Jain)
Wember (A)

(V. S. Malimath) Chairman